

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

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C.P (IB) No.703/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	Shivam Chemicals Pvt.Ltd -Vs-Amrit Hatcheries Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. KANISHK KHETAN, ADV

APPLICANT

Kanishk Khetan  
13/12/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and reply may also be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 05/01/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)